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Fax: Srinagar: 0194-2506063(May-Oct.)

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar

Notification,
Srinagar, the 18th October, 2019.

SRO 606 -. In exercise of the powers conferred by proviso to Article 309 of the Constitution of India, the Governor is pleased to direct that the positions of Public Prosecutor at Leh and Kargil created vide Government Order No. 537-LD (A) of 1978 dated 27-12-1978 and Government Order No.1574-LD(A) of 1996 dated 10-09-1996 respectively, shall be deemed to have been transferred to Union Territory of Ladakh.

This shall come into force with effect from 01.11.2019.

By order of the Governor.

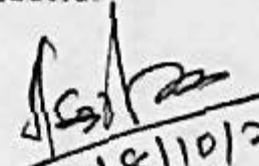
Sd/-
(Achal Sethi)
Secretary to Government

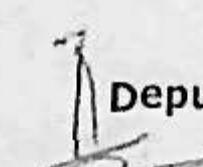
No: LD (A) 2019/94

Dated: 18 -10-2019.

Copy to the:-

1. Learned Advocate General, J&K Srinagar.
2. Principal Secretary to Government, Home Department.
3. Secretary to Government, General Administration Department.
4. Registrar General, Jammu and Kashmir, Srinagar.
5. Director Prosecution, J&K, Srinagar.
6. District Magistrate, Kargil/Leh.
7. Principal Districts and Sessions Judge, Kargil/Leh.
8. Private Secretary to the Hon'ble Advisor (KS) for information of the Hon'ble Advisor.
9. Private Secretary to the Chief Secretary for information of the Chief Secretary.
10. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
11. General Manager, Government Press, Srinagar for publication in the extra-ordinary issue of the Government Gazette.
12. SRO Section, Law Department.(W.7.S.C).
13. Concerned file.


(Ashish Gupta)
Deputy Legal Remembrancer


18/10/2019